

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00506/2021**

Jabalpur, this Thursday, the 05<sup>th</sup> day of August, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Durgesh Kumar Kewat, S/o Shri Rajkumar Kewat  
Aged about 35 years, Occupatoin Telecom Mechanic  
(Highly Skilled II) 506 Army Base Workshop Jabalpur  
(MP) R/o H.No. 1486, Uday nagar No.1 V.F.J.  
Jabalpur 482009 (MP)

**-Applicant**

(By Advocate – **Shri S. Ganguly**)

**V e r s u s**

1. Union of India, through its Secretary  
Ministry of Defence, South Block New Delhi 110001

2. Department of Personnel Public Grievances & Pension  
DOP&T, North Block, New Delhi 110001  
Through its Secretary

3. The Commandant 506 Army Base Workshop  
Jabalpur 482005 (MP)

4. The Colonel (Administration) 506 Army Base Workshop  
Jabalpur 482005 (MP) **- Respondents**

(By Advocate – **Shri S.P.Singh**)

**O R D E R(ORAL)**

**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents in not deciding the representation Annexure A-4, A-5 & A-6.



3. From the pleadings the facts of the case is that the applicant was appointed on the post of Telecom Mechanic (High Skilled II) is working on the said post since 2011. The respondents after holding the DPC have issued the list of employee who was promoted on the basis of year of joining in the year 2016. The respondents convene the review DPC in the year 2019 and issued the promotion list on the basis of merit vide order dated 03.01.2020 whereby granting promotion with effect from 16.03.2016 from TCM HS-II to TC HS-1. Copy of said order is annexed as Annexure A-2. The applicant made representation Annexure A-4 dated 01.07.2020 with regard to pay fixation but on account of this representation the department has wrongly concluded that the said order has been passed in-Rem whereby the said order is passed with regard to only those employees who approached the Tribunal. Moreover, when the applicant made representation with regard to the same the respondents have not taken any action upon the grievances made by the applicant but it has been orally communicated that due to the order of status quo vide Annexure A-4 grievance of the applicant cannot be looked into. Copy of representation dated 07.01.2021 is annexed as Annexure

A-5. Thereafter the representation was further made on 23.02.2021 for the same cause but the same has not been decided yet.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/4, A/5 & A/6 in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representations filed at Annexure A-4, A-5 & A-6 in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representations filed at Annexure A-4, A-5 & A-6 within a period of eight weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representations.



9. With these observations, this Original Application is disposed of at admission stage itself.

10. However, is it made clear that this Court has not commented anything on the merits of the case.

11. Applicant is also directed to make available copy of today's order as well as copy of Original Application to the competent authority of the respondents.



**(Naini Jayaseelan)**  
**Administrative Member**  
rn

**(Ramesh Singh Thakur)**  
**Judicial Member**